

(d) whether Government is also aware that due to frequent transfers, morale of officers is affected and also the development work; and

(e) if so, the action proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (e) Transfers/postings of the All India Service officers working in connection with the affairs of the State Government, falls within the purview of the State Governments. However, as the Central Government is concerned about the frequent transfers of the All India Service officers, especially in the States and in order to ensure sustainable development, two years' minimum tenure of postings for all the cadre posts of the IAS, except the post of Chief Secretary has been notified in the first instance for 13 States/Joint cadres.

The Ministry of Home Affairs and Ministry of Environment and Forest have been requested to take similar action for the IPS and IFS officers.

Closing cases against LTTE Chief

2186. SHRI RAJEEV SHUKLA: Will the PRIME MINISTER be pleased to state:

(a) whether Government has closed all pending cases against LTTE Chief Prabhakaran in Indian Courts after his death; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir.

(b) Does not arise.

Reservation for women in Government jobs

†2187. SHRI MANOHAR JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government is going to introduce reservation system for women in Government jobs;

(b) if so, the details thereof; and

(c) the percentage of this reservation and for which category of women it would be applicable?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

†Original notice of the question was received in Hindi.